

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 605**  
**IB-611/ND/2023**  
**IA/5991/2023**

**IN THE MATTER OF:**  
**Shree Radhe Govind Energy**

**...PETITIONER**

**Vs.**

**Juniper Green Three Pvt ltd**

**...RESPONDENT**

**Section**  
**U/s 9 of IB Code, 2016**

**Order delivered on 15.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the Respondent/Corporate Debtor** :Mr. N.P.S. Chawla, Ms. Avani  
Sharma, Ms. Nishtha Khurana,  
Mr. Anubhav Sharma, Advs.

**ORDER**

Ld. Counsel on behalf of Operational Creditor and Ld. Counsel on behalf of Corporate Debtor are present. Pleadings are complete. List the matter for arguments on **27.05.2024**.

**IA/5991/2023**

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Non-Applicant is present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that their reply comes on the e-portal. List the present application on **27.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**